IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-430(PB)/2017

In the matter of:

Sonarg Plastics (P) Ltd

.PETITIONER

Vs.

Shilpi Cables Technologies Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 22.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

: Mr. Kapil Choudhary, Advocate

For the Respondent

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ORDER

Learned Counsel for the Intervener /applicant in CA No.421(PB)/2017 is present and states that the Intervener will be seriously prejudiced if the Insolvency Process is initiated as prescribed under the provisions of IBC Code, 2016. Ld. Counsel for the Corporate Debtor is also present and seeks some time to file objections to the application for intervention as filed by the Applicant- Intervener, namely, M/s Siemens Financial Services.

From the records, it is seen that the matter has been finally fixed for hearing on 30.11.2017. The Corporate Debtor to file its objections within the said period with an advance copy to be made available to the Ld. Counsel for the Intervener. This application be also placed before the Hon'ble Principal Bench alaong with the main Petition.

Post the matter on 30.11.2017.

(DECTA KKISTIAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit

22.11.2017